



HIGH COURT OF MANIPUR

HCM/E-43/2016Estt./Pt.-I/Vol.-I, Dated: 08/12/2016.

Procurement of **(I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE and (II) EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT** for the Sub-ordinate Courts in Manipur State Judiciary

**Office of the Registrar General,
High Court of Manipur,
Mantripukhri, Imphal – 795002.**

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1. INTRODUCTION

The High Court of Manipur intends to procure

- (I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE – One inside & one Outside the Court Hall. –And-
(II) EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT – from Typist/Bench clerk table to the dais of Court Hall.

- for Sub-ordinate Courts in the State of Manipur, in implementation of Phase-II of e-Courts project under the e-Committee, Hon'ble Supreme Court of India.

2. QUANTITY

- (I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE – **30 Nos.**
(II) EXTRA MONITOR + 2 PORT VGA / HDMI SPLITTER / EXTENSION DISTRIBUTION UNIT – **30 Nos.**

The total requirement of quantity mentioned above to be Supplied, Installed, Configured and Commissioned in the Sub-ordinate Courts in the State as per in **Annexure-1**.

- 3. SPECIFICATION OF** (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE is at **Annexure-2** & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT is at **Annexure-2A** respectively both approved by the eCommittee, Hon'ble Supreme Court of India. In case of any clarifications/queries, interpretation of Technical Specifications by e-Committee, Hon'ble Supreme Court of India is final.

4. SCOPE OF WORK

- 4a) Supply, Install, Configure and Commissioning:** (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT as per specification in **Annexure-2 & 2A**, with onsite comprehensive

warranty for 5 (five) years including all the Hardware parts and Software with onsite support all that are being supplied by the vendor.

4b) Installation & Working satisfactory reports to be collected from the Court

Locations: The Successful Bidder, shall supply (I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II) EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/ EXTENSION/ DISTRIBUTION UNIT as per the specifications referred in **clause 3**.

Except for Hardware meant for Jiribam Court Complex, all hardware shall first be delivered at the High Court of Manipur at Mantripukhri as transit point. The hardware shall then be checked and tested in the High Court Premise in presence of High Court technicians. If no defects are found, the vendor shall deliver the said hardware to the respective court complexes as given at Annx. 1 for installation.

After Supply, Installation, Configure and Commissioning of (I)DISPLAY MONITOR WITH

BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT at respective Court Locations, the successful bidder shall collect the reports –

(i) Proof of Delivery, **(ii)** Installation Certificate, **(iii)**Working Satisfactory Certificate and **(iv)** For Outside Court Hall Display-Board installation Measurement Certificate – Actual length of Power Cabling with Sockets,

Casing & Capping from the nearest Power Source and Actual length of Data/VGA/HDMI/Display Cabling from nearest Display Source, with end to end integration - within 7 (Seven) working days from the date of installation duly signed, with seal/court seal by the senior most Judicial Officer or the Nodal Officer of the court location and Technical Person, if any, of respective District Court with a proper documentation. This Power Cable with Sockets, Casing, Capping and Display Cable with Casing, Capping and Crimping end to end integration is part of the job work. This is required for further process of auditing, payment, lodging the complaints etc.

4c) Payment Processing: Only on production of such certificates as mentioned above with a proper documentation of the successful bidder, the payment shall be processed by the High Court of Manipur.

4d) Information Sharing: Court Location wise supplied items description, make model, items serial numbers, Date of Installation, Date of warranty Start and Date of Warranty end & Escalation Matrix are to be furnished to the High Court of Manipur in excel sheet.

4e) Power cabling with sockets and Data/video cabling: On the site, from the nearest source, the required Power cabling with Power Sockets and Data /Video Cabling, Crimping, Casing & Capping and I/O Box installation and commissioning of both job works with working satisfactorily will be part of the contract as contemplated in **clause 4(b)**.

5. QUALIFICATIONS CRITERIA

The bidder shall possess the following qualifications as minimum conditions:

- a) Technical Specifications - Compliance sheet is to be Filled/Enclosed in column 4 of **Annexures 2 and 2A**.
- b) The bidder should have a turn over of at least Rs. 25 lakh per year from dealing with IT products in the last three years i.e. for the year 2014, 2015 & 2016.

Bidders who have experience in installation of DISPLAY UNITS may be preferred. **Turnover Information** and documentary evidence to support this response shall be attached as per **Annexure-3**.

- c) The successful bidder should be a manufacturer or an authorized dealer and shall submit **Manufacturer Authorized Form (MAF)** as per **Annexure-4**.
- d) Experience in relevant area is to be summarized and enclosed as per – **Annexure-5**.
- e) Financials is to be indicated in the format at **Annexure-6** inclusive of All

Taxes, Levies, freight, forwarding, other expenses, etc. Conditional price bid would not be acceptable to tendering authority.

f) Note:

- (1). Uploading of **Annexure-1 and Annexure-7** is NOT required.
- (2). Uploading of **Annexure-2, Annexure-2A, Annexure-3, Annexure-4, Annexure-5 and Annexure-6** is mandatory.

6. PERIOD OF WARRANTY

- a) The warranty shall be for a period of 5 (Five) Years with comprehensive onsite support for all the Hardware parts and Software.
- b) If additional period of warranty is provided by the vendor at the same cost, that will be an added advantage.

7. EARNEST MONEY DEPOSIT (EMD): Each bidder shall pay Rs. **73,000/- (Rupees Seventy Three Thousand Only)** as the Earnest Money Deposit in the form of demand draft. The demand draft should be drawn on a nationalized/scheduled bank valid for minimum 180 days and in favour of “CPC, Central Project Coordinator, High Court of Manipur” payable at Imphal. The tender without the EMD would be rejected outright.

8. PERIOD OF RATE CONTRACT

This rate contract shall be valid for a period of **24 (Twenty Four) months** from the date of entering into the agreement. High Court of Manipur reserves the right to place orders for additional quantities as and when required during this period.

9. RESPONSIBILITY OF THE SUCCESSFUL BIDDER

The responsibilities of the Successful bidder are as follows:

- a) Supply, Install, Configure and Commissioning the (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA / HDMI SPLITTER / EXTENSION / DISTRIBUTION UNIT as per **Annexure-2 & 2A.**
- b) Comprehensive onsite maintenance for 5 (Five) Years including all the

Hardware and Software that are going to be supplied by the vendor as in **clause 6** for period of warranty.

c) An agreement has to be executed in this behalf in the form approved by the High Court of Manipur. – Draft **Service Level Agreement(SLA)** draft is at **Annexure-7**. (Subject to final approval by the High Court of Manipur).

d) The vendor should install all the items at specified site without any additional charge.

10. OTHER TERMS OF CONTRACT

10.1) Quote: The bidders shall quote in Indian Rupees and the quoted price shall be inclusive of all taxes, duties, statutory levies, supplying, installing, commissioning, freight & forwarding. Any Change in the quoted price is not allowed after the submission of the bid.

10.2) Licenses: All licenses should be in the name of the “Registrar General, High Court of Manipur, Imphal”.

10.3) Performance Bank Guarantee(PBG): The successful bidder is required to furnish an unconditional and irrevocable Bank Guarantee for an amount equivalent to 10% of total price as quoted in the financial bid within 15 days of issue of purchase order valid for the period of contract + 1 month. Else, EMD amount would be forfeited.

10.4) Unresponsive Bids: Bids with incomplete documentation may be treated as non-responsive and summarily be rejected. Bidders are hereby directed to ensure that all documentation/supporting documentation including documentary evidences in support of qualification criteria, testimonials etc., are complete and submitted as part of the Bid.

10.5) Award of Contract: The Contract will be awarded to the successful Bidder whose Bid has been determined to be substantially responsive and has been determined as the Best Value Bid. The decision of High Court of Manipur is final in this regard.

10.6) Reports: Reports to be collected from the Court Locations by the successful bidder – After Supply, Installation, Configure and Commissioning of (I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II) EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER /EXTENSION/DISTRIBUTION UNIT at respective Court Locations, the successful bidder shall collect the reports as contemplated in **Clause 4(b)**.

10.7) Payment to Successful Bidder: The payment terms shall be as follows:

- (i)** Payment of 70% of total cost will be made on completion of delivery of items at the district courts. Remaining 30% will be paid on receipt of the installation report and working satisfactory report as referred in

Clause 4(b) and Clause 10.6.

- (ii) High Court of Manipur is entitled to make recoveries of penalties, excess payment and applicable taxes from bidder's invoice if lawfully needed.

10.8) Penalty for delivery and installation: If successful bidder fails to supply and install the (I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II) EXTRA MONITOR+2 PORT VGA/HDMI SPLITTER/EXTENSION/ DISTRIBUTION UNIT within **30 (thirty) days** from the date of award of contract, a penalty of 1% of the total cost of the (I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II) EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT per week (maximum 2 weeks) of that location will be charged and deducted from the amount payable to bidder. For supplies and installation beyond two weeks, penalty of 2% per week will be charged until the delivery & installation is complete.

10.9) Termination of contract: High Court of Manipur reserves the right to cancel the contract placed on the bidder if:

- a) The bidder commits breach of any of the terms and conditions.
- b) The bidder goes in to liquidation voluntarily or otherwise.
- c) The service is found unsatisfactory during the warranty period.

10.10) The Earnest Money Deposit (EMD): may be forfeited:

- a) If the bidder withdraws its bid during the period of bid validity.

OR

- b) In case of successful bidder, if the bidder fails to sign the contract and furnish the Performance Bank Guarantee (PBG) as per **clause 10.3** from the date of the order.

10.11) Unsuccessful bidder's Earnest Money Deposit (EMD): will be discharged as early as possible.

10.12) Successful bidder's Earnest Money Deposit (EMD): will be discharged upon the bidder furnishing the Performance Bank Guarantee (PBG) as per **clause 10.3** along with all other compliances of Supply, Installation, Configure and commissioning etc.,

10.13) Site not ready: In case it is found that, the site is not ready for delivery and installation, Office of the District Judge of concerned District/Presiding Officer of Tribunal or Special Court concerned will

make arrangements to take material into stock, test the items and certify for further needful steps.

- 10.14) Variation in Quantity:** The quantity of items to be procured is indicative & the same may vary +/- 25%.
- 10.15) Service Centre of the Bidder:** Bidder should have at-least one authorized Service Centre in the State of Manipur and the same shall be furnished to this office at any time on demand. In case the Bidder does not have one, the bidder will have to open/arrange a Service Center within one month of the issue of the Purchase Order.
- 10.16) The bidder should not be blacklisted:** by Central Government / Government of Manipur/any Other State Government/UT or its agencies for any reasons including for corrupt or fraudulent practices or for indulging in unfair trade practices or for backing out from execution of contract after award of work.
- 10.17) Pending Judicial Case:** Neither the bidder nor the OEM should have any pending case with Central/State/UT pertaining to fraud/any corrupt practices in India.
- 10.18) Technical Manuals:** All equipments will have to be supplied with all the detailed operational & maintenance manuals and software drivers at free of cost.
- 10.19) Currency Rate Variation:** High Court of Manipur is not responsible for variation in foreign currency exchange rates.
- 10.20) Validity of the Bid:** The bid validity is 180 days from the date of opening the Technical Bid.
- 10.21) Legal Jurisdiction:** All legal disputes are subject to the jurisdiction of High Court of Manipur only.

11. SUBMISSION, RECEIPT, AND OPENING OF BIDS TIME LINES:

a) Submission: The original proposal shall be prepared and uploaded in the e-procurement portal of Government of Manipur namely *manipurenders.gov.in*. The completed price bid must be uploaded on or before the due date.

b) Last Date for Bid Submission:

The last date for bid submission through e-procurement portal and the date of opening of tenders will be as mentioned below:

- a) **LAST DATE FOR SUBMISSION OF BIDS: 04-01-2017 @ 10:00 am**
- b) **DATE FOR OPENING OF BIDS: 04.01.2017 @ 11:00 am**
- c) **Date of opening of Financial Bids of Technically Qualified Bidders: Within 3(three) days from the date of declaring technically qualified bids.**

12. BID FORMAT: The tender is a two bid cover system. Technical Bid and Financial bids are to be submitted separately in e-Procurement portal. The formats for bid evaluations are enclosed at **Annexures 2, 2A, 3, 4, 5 &**

6. After technically qualified bids, financial bids will be opened.

Financial bids shall quote all-inclusive price (i.e. price inclusive of all taxes and all other levies, Supply, Install, Configure and Commissioning, freight & forwarding expenses, Power cabling and data/video cabling & integration etc., for supply, delivery and installation of the (I) DISPLAY

MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)

EXTRA MONITOR+2 PORT VGA/HDMI SPLITTER/ EXTENSION/DISTRIBUTION UNIT. This price quoted shall clearly be mentioned about the basic price, all taxes, freight-forwarding, supply, install, configure and commissioning, installation and others if any.

(a) Technical bids shall include format Annexures 2, 2A, 3, 4 and 5.

(b) Financial bid shall be submitted in the format as mentioned in Annexure-6.

13. PRICE BID EVALUATION: The Technical bid will be opened as scheduled **clause 11(b)** in e-Procurement portal. Further financial bids of technically qualified bidders will be opened in e-portal as per the schedule in **clause (b)-(c)**. The Contract will be awarded to the successful Bidder, whose Bid has been determined to be substantially responsive by the High Court of Manipur and has been determined as the Best Value Bid.

14. HIGH COURT OF MANIPUR will not be liable or responsible for any delays due to postal/online failure or other reasons.
15. HIGH COURT OF MANIPUR reserves the right to cancel the tender, without assigning any reasons and also the right to change the quantity as per its requirements.

(Yumkham Rother)
Joint Registrar(Judl. & Bench)
Secretary, e-tender Committee, HCM

Annexure - 1

(I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II) EXTRA MONITOR + 2 PORT VGA / HDMI SPLITTER / EXTENSION / DISTRIBUTION UNIT TO BE ALLOTTED TO THE RESPECTIVE DISTRICTS OF THE SUB-ORDINATE COURTS IN THE STATE OF MANIPUR

Sl. No.	Court	Court Complex	Extra Monitor with splitter	Display Monitor + Thin Client pair
1	District & Session Court, Imphal East	Cheirap Courts complex, Uripok, Imphal West	1	1
2	District & Session Court, Imphal West		1	1
3	CJM, Imphal West		1	1
4	Family Court, Manipur	Lamphel Courts Complex, Imphal West	1	1
5	ND&PS, Manipur		1	1
6	FTC, Manipur East		1	1
7	FTC, Manipur West		1	1
8	Civil Judge(Sr.Div), Imphal East		1	1
9	Civil Judge(Sr.Div), Imphal West		1	1
10	CJM, Imphal East		1	1
11	Civil Judge(Jr.Div), Imphal East		1	1
12	Civil Judge(Jr.Div)/JMFC, Imphal West-I		1	1
13	Civil Judge(Jr.Div)/JMFC, Imphal West-II		1	1
14	CJM, Tamenglong		1	1
15	DJ Ukhrlul	DJ Ukhrlul Complex, Phungreitang	1	1
16	District & Session Court, Thoubal	Thoubal Courts Complex, near S.P. Thoubal Office	1	1
17	CJM/Civil Judge(Sr.Div), Thoubal		1	1
18	Civil Judge(Jr.Div)/JMFC, Thoubal		1	1
19	District & Session Court, Bishnupur	Bishnupur Court Complex., near Bishnupur Police Station	1	1
20	CJM/Civil Judge(Sr.Div), Bishnupur		1	1
21	Civil Judge(Jr.Div)/JMFC, Bishnupur		1	1
22	District & Session Court, Churachandpur	Churachandpur Courts Complex, Tuibong	1	1
23	CJM/Civil Judge(Sr.Div), Churachandpur		1	1
24	Civil Judge(Jr.Div)/ MFC, Churachandpur		1	1
25	DJ Senapati	Senapati DJ C.C. near D.C. Senapati	1	1
26	Civil Judge(Jr.Div)/JMFC, Kangpokpi	Kangpokpi Court Complex, Senapati	1	1
27	CJM/Civil Judge(Sr.Div), Senapati	Senapati CJM C.C. near D.C. Senapati	1	1
28	CJM/Civil Judge(Sr.Div), Chandel	Chandel CJM C.C. near D.C. Chandel	1	1
29	JMFC-Moreh	Moreh Court Complex	1	X
30	Civil Judge(Jr.Div), Jiribam	Jiribam C.C. near A.D.C. Office	1	1
31	MACT/Revenue Tribunal, Manipur	MACT Court Complex, inside D.C. Imphal West Complex	X	1
TOTAL			30	30

[Except for Sl. No. 30, all hardware to be first delivered and tested at the High Court Premise. Hardware for sl. no.30 to be delivered directly at the said Court Complex]

Annexure-2
STATEMENT SHOWING THE SPECIFICATION OF (I) DISPLAY MONITOR
WITH BASIC SHARED COMPUTING CLIENT AND CABLE

Specifications of Display Monitor & Bidders Compliance sheet.			
Displays Monitor for Current Case Display outside Court Room with basic shared computing client and cable of required length and Bidders Compliance sheet.			
Sl. No.	Specification	Particulars	Bidder Compliance Remarks
Display Monitors			Bidder Compliance Remarks
1	Make and Model No.	(exact details to be provided by the bidder with its official brochure)	
2	Display Type & Technology	HD Wide Screen Backlit TFT LED Anti-Glare Display	
3	Screen Size	24 inches	
4	Resolution	HD Resolution	
5	Viewing Angle	170 degrees or more horizontal and vertical	
6	Orientation	Landscape	
7	Color	16 Millioin or more	
8	Video Input	VGA / HDMI / Display Port If not having the required port, necessary converter required to connect it to the thin client system to be provided with this Display Monitor HDMI/VGA/DisplayPort Cable Included	
9	Energy Certification	Energy Star (EPA) ver 5.0 / BEE India Star ver 1	
10	TCO Certification	Relevant Category of TCO Certification required	
11	Mounting	Wall - Arm Mountable through VESA bracket Mounting Kit inclusive	
12	Power Supply	200 - 250 V AC 50 Hz, Power Cable included	
13	Visibility	Must have optimum outdoor visibility	
Thin / Mini PC Client			
14	Processor	Industry Standard 1.8 GHz	

		or above Speed Processor	
15	Video Controller	On board video controller	
16	RAM	2 GB or above expandable upto 4 GB	
17	Storage	8 GB or above (eMMC/SSD)	
18	Monitor	18.5" or higher TFT LCD Flat HD monitor with 5 ms or better response time	
19	Display Ports	VGA / HDMI / Dual DisplayPort If VGA or HDMI or DisplayPort not there, convertor to be provided which may be required to connect to the client system with Display Monitor.	
20	USB Ports	At least 3 USB ports ver 2.0 or above	
21	Bootability	BIOS should support bootability from USB device	
22	Network	Gigabit Ethernet Controller with WOL support Ipv4 & IPv6 Compliant with RJ45 Port	
23	Mounting	Ultra small form factor chassis mountable at rear side of the monitor with VESA Mount Compatible (Wall - Arm Mount Kit included in addition to the Kit required for Display Monitor)	
24	Operating System Compatibility	Embedded with linux OS. All hardware must be compatible with Ubuntu Linux OS 14.04	
25	Hardware Drivers	Supplier to provide latest drivers for all hardware for Ubuntu-Linux OS 14.04	
26	Peripheral Devices	Keyboard & Mouse not required	
27	Power Supply	External Power Adaptor for 200 - 250 V AC 50 Hz (Power Cable included)	
28	Software	Linux & Open/Libre Office embedded in Flash RAM / Storage	
		JVM Support for Linux Firefox & Mozilla	

		Multilingual support	
		Thin Client Management S/w	
Compatibility between Display Monitor and Thin / Mini PC Client			
29	Compatibility	Display Monitors and Thin / Mini PC Clients to be supplied must be compatible with each other for display connectivity while also adhering to all the technical specifications given in these specifications	
Common features of Display Monitor and Thin / Mini PC Clients			
30	Original Equipment Manufacturer (OEM) Product	Original Equipment Manufacturer (OEM) Manufacturer or its authorised distributor/dealers with OEM	
31	Warranty	5 years on side Comprehensive Warranty support with L 1 support from bidder and L2 support from OEM	
32	Service Centre	Must have / preferred Company Authorised Service Centre in Capital City / High Court Place	
All the above specifications should be read as equivalent or better than			

Annexure-2A

**STATEMENT SHOWING THE SPECIFICATION OF (II) EXTRA MONITOR +
2 PORT VGA / HDMI SPLITTER / EXTENSION / DISTRIBUTION UNIT**

Specifications Extra monitor & Bidders Compliance Sheet			
Extra Monitor + 2 port VGA/HDMI Splitter/Extension/Distribution Unit			
Sl.No.	Specification	Particulars	Bidders Compliance Remarks
Display Monitors			
1	Make and Model No.	(exact details to be provided by the bidder with its official brochure)	
2	Display Type & Technology	HD Wide Screen Backlit TFT LED Anti-Glare Display	
3	Screen Size	18.5/19 inches	
4	Resolution	HD Resolution	
5	Viewing Angle	170 degrees or more horizontal and vertical	
6	Orientation	Landscape	
7	Color	16 Million or more	
8	Video Input	VGA / HDMI / DisplayPort If not having required port, necessary converter required to connect it to the computer system already available with the Court through the Splitter being provided with this Display Monitor HDMI/VGA/DisplayPort Cable included	
9	Energy Certification	Energy Star (EPA) ver 5.0 / BEE India Star ver 1	
10	TCO Certification	Relevant Category of TCO Certification required	
11	Mounting	VESA Mount option required	
12	Power Supply	200 - 250 V AC 50 Hz Power Cable included	
VGA/HDMI/DisplayPort Splitter			
13	VGA/HDMI Splitter	USB Powered VGA or HDMI or DisplayPort two port Splitter (3 Mtr length) as per video connectivity options in the above Display Monitor and the already available Computer	

		System with the Court. Relevant USB Cable and VGA/HDMI/DisplayPort Cable Required	
Common features of Display Monitor VGA/HDMI/DisplayPort Splitter			
14	Original Equipment Manufacturer (OEM) Product	Original Equipment Manufacturer (OEM) Manufacturer or its authorized distributor/dealers with OEM	
15	Warranty	5 years on side Comprehensive Warranty support with L1 support from bidder and L2 support from OEM	
16	Service Centre	Must have / preferred Company Authorised Service Centre in Capital City / High Court Place	
All the above specifications should be read as equivalent or better than.			

Annexure – 3

Format for Turnover information

Total turnover of the bidder during the preceding 3 years:

Financial year	Turnover in INR (Rs. In Lakhs)
2013-14	
2014-15	
2015-16	

Annexure -4

MAF (Manufacturer Authorization Form)

Date:

Ref Number: HCM/E-9/2016 dated: 07/12/2016.

To:

**The Registrar General,
High Court of Manipur,
Imphal.**

e-mail: cpc-mnp@aij.gov.in

Dear Sir/Madam,

SUB: Supply, Install the (I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II) EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT in the Sub-Ordinate Courts of Manipur.

We authorize M/s **XYZ Limited, Imphal** to offer their quotation, negotiate and conclude the contract with you against the above invitation for tender offer.

*We hereby extend our full guarantee and warranty as per terms and conditions of the tender and or the contract for the equipment and services offered against this invitation for tender offer by the M/s **XYZ Limited, Imphal.***

We hereby commit to the tender terms and conditions and will not withdraw our commitments during the process and or the period of contract.

Yours Faithfully,

Annexure – 5

Experience Statement

Experience in the relevant areas with the clients (Attach separate statement)

Sl. No.	Year	Name of the client organization	Scope of the work	Value of the work (in Rs. lakhs)
1	2013-14			
2	2014-15			
3	2015-16			

(Please attach the relevant certification from the Client Organization along with a certified copy of the Purchase order)

Annexure – 6

Financial Bid Format for the (I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER / EXTENSION/DISTRIBUTION UNIT

Sl. No.	Description	Make and Model of the Unit	Quantity	Rate per unit in INR. (Inclusive all taxes and expenses)	Total Cost (in INR)
1	Supply and installation of the (I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE (Annexure-2)		30 <u>Annexure-1</u>		
2	(II) EXTRA MONITOR + 2 PORT VGA / HDMI SPLITTER / EXTENSION / DISTRIBUTION UNIT (Annexure-2A)		30 <u>Annexure-1</u>		
3	Power cabling end to end integration Price per meter:- Casing, Cabling, Capping, Crimping with Power Sockets for Sl.No.1 above.		1 meter.		
4	Data/Video Cabling end to end integration Price per meter:- Casing, Cabling, Capping, Crimping with Data/Video Sockets -for Sl.No.1 above.		1 meter.		
Total					

The **Total Price** - Sl.No.1 and Sl.No.2 of above financial bid inclusive of all taxes & expenses for 5(Five) years on-site maintenance & support will be taken as the basis for evaluation of financial bids.

Sl.No.3 and Sl.No.4 of above is for to identify cost per meter of Power Cabling and Data/Video Cabling for **Annexure-2** & actual quantity in meters for individual site location will be evaluated as per **clause 4(b)** – and **clause 4(b) (iv)** Measurement Certificate for Power & Data/Video Cabling integration of this tender notification document for payment purpose.

ANNEXURE-7

Service Level Agreement (SLA)- (Template/Model).

THIS AGREEMENT executed on this day of _____ between the High Court of Manipur, Mantripukhri, Imphal-795002, represented by its Joint Registrar (Judicial & Bench) presently Sri Yumkham Rother AND _____ Co., represented by its Authorized Signatory Sri 'X' which expression shall include unless the context otherwise requires its successors and permitted assigns.

Whereas the High Court of Manipur vide orders dated _____, after processing in Tender Notification No : _____ had issued purchase order for purchase :-

(I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE – **30 Nos.**

(II)EXTRA MONITOR + 2 PORT VGA / HDMI SPLITTER / EXTENSION / DISTRIBUTION UNIT – **30 Nos.**

- to be supplied to the Courts in the Manipur State Judiciary listed in the vide Tender Notification No. _____ and as per the recommendations of the Hon'ble High Court of Manipur, in its meeting dated: _____, the bid proposed for supply of (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT – 30 Nos. by the company is accepted by the High Court of Manipur and the purchase order is placed with the seller to supply and install ((I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA / HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT in the respective locations as per in **Annexure-1** with 5(five) years of comprehensive warranty with onsite support as per **clause 9(b)** of the tender.

Further as per **clause 8** of the tender notification document, the rate contract agreement is valid for a period of 24(twenty four) months from the date of agreement and High Court of Manipur reserves the right to place orders with the SELLER, to supply and install (1)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT at the rate agreed upon. Therefore, as per the terms of the tender document and as per the recommendations of Hon'ble High Court of Manipur, by its Purchase Order No.

_____ Dated_____ requested the SELLER for supply and install (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT. to the respective Districts of the Subordinate Courts in the State of Manipur as per the **Annexure-1**.

1. Now this agreement WITNESSTH AS FOLLOWS

In consideration of the agreed price, the SELLER hereby agrees to sell, supply and install, commission (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTIONUNIT - 30 Nos. of the required specifications and the High Court of Manipur agrees to purchase the same on the following terms and conditions.

2. QUANTITY AND PRICE

2.1 The price for : (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER / EXTENSION/DISTRIBUTION UNIT shall be as follows:

Annexure – 6
Financial Bid Format for the (I) DISPLAY MONITOR WITH BASIC
SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR
+ 2 PORT VGA/HDMI SPLITTER / EXTENSION/DISTRIBUTION

UNIT

Sl. No.	Description	Make and Model of the Unit	Quantity	Rate per unit in INR. (Inclusive all taxes and expenses)	Total Cost (in INR)
1	Supply and installation of the (I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE (Annexure-2)		30 Annexure-1		
2	(II) EXTRA MONITOR + 2 PORT VGA / HDMI SPLITTER / EXTENSION / DISTRIBUTION UNIT (Annexure-2A)		30 Annexure-1		
3	Power cabling end to end integration Price per meter:- Casing, Cabling, Capping, Crimping with Power Sockets for Sl.No.1 above.		1 meter.		
4	Data/Video Cabling end to end integration Price per meter:- Casing, Cabling, Capping, Crimping with Data/Video Sockets - for Sl.No.1 above.		1 meter.		
Total					

The **Total Price** - Sl.No.1 and Sl.No.2 of above financial bid inclusive of all taxes & expenses for 5(Five) years on-site maintenance & support will be taken as the basis for evaluation of financial bids.

Sl.No.3 and Sl.No.4 of above is for to identify cost per meter of Power Cabling and Data/Video Cabling for **Annexure-2** & actual quantity in meters for individual site location will be evaluated as per **clause 4(b)** – and **clause 4(b) (iv)** Measurement Certificate for Power & Data/Video Cabling integration of this tender notification document for payment purpose.

2.2 The Price quoted has to be inclusive of all the taxes, excise duty, statutory levies, freight and forwarding charges, transit insurance charges for packing at place of manufacture, accessories fixing and installation, supplying, configuring and commissioning charges etc. from the place of manufacture to supply to the respective Districts/Talukas of the Subordinate Courts in the State. The rates quoted are the final landing price inclusive of all taxes, packing freight, forwarding charges and other expenses. etc.,

2.3 Out of the total quantities indicated above, Non working/ Non functioning/ defective/ broken

(I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/

DISTRIBUTION UNIT should be replaced with new one by the vendor at its own cost and risk within 30 days from the date on which the vendor has been informed of such damage.

3. Supply, Install, Configure and Commissioning

3a) Reports to be collected from the court locations: – The SELLER, shall supply
(1) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE – **30 Nos.** and

(2) EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/
DISTRIBUTION UNIT – **30 Nos.**

as per the specifications, after Supply, Install, Configure and commissioning of DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & EXTRA MONITOR + 2 PORT VGA/HDMI-SPLITTER/EXTENSION/DISTRIBUTION UNIT at respective court locations as per **clause 4(b)** of the tender notification.

3b) Only on production of such certificates mentioned above with a proper documentation, the payment shall be processed by the High Court of Manipur.

3c) It is specifically agreed upon that the SELLER would complete his obligation as at **clause 3a)** above of this agreement, within **30(thirty) days** from the date of purchase order.

3d) After Supply, Install, Configure and commissioning with the existing machines, model, serial numbers and date of installation, date warranty start and date end of warranty period of supplied machines, escalation matrix, as per list as per **Annexure-1** is to be furnished to High Court of Manipur, Imphal in excel sheet.

3e) SELLER shall supply the said materials of high standard and good quality.

3f) SELLER shall carry out installation and complete the execution of the project without any undue delay, without causing disturbance to the routine activity of all the court locations and ensure smooth functioning of the (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT. All expenses in this regard is to be borne by the said firm.

3g) SELLER shall carry out the installation without causing disturbance to normal work of the courts.

4. WARRANTY

4a) The warranty is for a period of 5 (Five) Years with comprehensive onsite support for all the Hardware parts and Software as per **clause 6** and **clause 9(b)** of the tender notification document.

4b) Information of Make, Model, Serial number and escalation Matrix of service calls and start of warranty date and end of warranty date, escalation matrix is to be printed and affixed on every device supplied.

4c) SELLER has also agreed to furnish Performance Bank Guarantee (PBG) in

the format approved by the High Court of Manipur for the amount equivalent to 10% of the project cost to be in force till expiry of warranty period + 1 month.

4d) The warranty shall include:

- (i) Attending & rectifying to break down calls and identifying the reason for break down.
- (ii) Replacement of defective/failed parts by supplying the new spares, free of cost and bring the (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT back to normal and regular working condition.
- (iii)Steps will be taken by the bidder to bring back the faulty unit back to working condition within the stipulated time as in **clause (5)** on corrective maintenance of this agreement.

5. MAINTENANCE OF (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT.

CORRECTIVE MAINTENANCE:

SELLER, undertakes to attend to any complaints relating to the (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT within 48 hours for valley districts, within 72 hours for hill districts and within 5 days for Jiribam Court Complex, during the period of warranty. Corrective maintenance to bring back the device to up and in working condition, failing which the seller is liable for penalty as described in **clause 8(b)** and **clause 9(b)** of this agreement (SLA).

6. PAYMENT

Payment of 70% of total cost will be made on completion of delivery of items at the district courts. Remaining 30% will be paid on receipt of the installation report and working satisfactory report as referred in **Clause 4(b)** and **Clause 10.6 of the tender form**, with duly signed, with seal/court seal by the senior most Judicial Officer or the Nodal Officer of the court location and Technical Person, if any, of respective District Court of the concerned district for supplied

materials

(I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA / HDMI

SPLITTER/EXTENSION/DISTRIBUTION UNIT as per locations list at **Annexure-1** and Financials at **Annexure-6**. High Court of Manipur is entitled to make recoveries of penalties, excess payment and applicable taxes from bidder's bill if lawfully needed.

7. ESCALATION MATRIX including service representative at every district head quarters is to be provided by the vendor.

8. PENALTY FOR DELAY IN DELIVERY:

8a) Material Delivery: If successful bidder fails to supply and install the (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/

EXTENSION/DISTRIBUTION UNIT **within 30(thirty) days** from the date of award of contract, a penalty of 1% of the total cost of the (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT per week

(maximum 2 weeks) of that location will be charged and deducted from the amount payable to bidder. For supplies and installation beyond the stipulated period, additional penalty of 2% per week will be charged until the delivery & installation is complete.

8b) Service Delivery: Penalty for delay in attending the service calls on (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA / HDMI SPLITTER / EXTENSION / DISTRIBUTION UNIT in time, will be levied at a rate of **Rs.100/-**

(Hundred Rupees) per each of the (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT for each day.

9. BREACH

9a) In the event of the SELLER fails to perform his obligation as contemplated under **clause 4(b)** of this tender and **clause 8(a)** above in the agreement, the High Court of Manipur is at liberty to cancel this contract and to remove from the SELLER the damage incurred and also at liberty to impose penalty at 1% per week on the total purchase value of the (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT and the High Court of Manipur shall recover the penalty out of the payment to be made from out of the PBG furnished by the seller.

9b) In the event SELLER failing to attend to any complaints during the warranty period or not attending to the same within 48 hours for valley districts, within 72 hours for hill districts and within 5 days for Jiribam Court Complex, as contemplated in the **clause 5** and **clause 8(b)** of this agreement (SLA), the High Court of Manipur is at liberty to get the fault/defect/failure attending to by any third agency and realize the cost incurred in that behalf by enforcing the Performance Bank Guarantee (PBG) furnished by the Seller and further black list the seller.

10. OTHER TERMS OF CONTRACT

10.1) Quote: The bids quoted are in Indian Rupees and the quoted price shall be inclusive of all taxes, duties, statutory levies, supplying, installing, configuring, commissioning, freight & forwarding. Any Change in the quoted price is not allowed.

10.2) Licenses: All licenses shall be in the name of the “Registrar General, High Court of Manipur, Imphal”.

10.3) Performance Bank Guarantee: The successful bidder is required to furnish an unconditional and irrevocable Performance Bank Guarantee (PBG) for an amount equivalent to 10% of total price as quoted in the financial bid within 15 days of issue of purchase order valid for the period of contract + 1 month. Else, EMD amount would be forfeited.

10.4) Reports: Reports to be collected from the Court Locations by the successful bidder – After Supply, Install, Configure and Commissioning of (I)DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE & (II)EXTRA MONITOR + 2 PORT VGA/HDMI SPLITTER/EXTENSION/DISTRIBUTION UNIT at respective Court Locations, the successful bidder shall collect the reports as in **clause 4(b)** of the tender notification document.

10.5) Payment to Successful Bidder: The payment terms shall be as follows:

- (i) Payment of 70% of total cost will be made on completion of delivery of items at the district courts. Remaining 30% will be paid on receipt of the installation report and working satisfactory report as referred in **Clause 4(b)** and **Clause 10.6** of the tender notification document.
- (ii) High Court of Manipur is entitled to make recoveries of penalties, excess payment and applicable taxes from bidder's invoice if lawfully needed.

10.6) Termination of contract: High Court of Manipur reserves the right to cancel the contract placed on the bidder if:

- (a) The bidder commits breach of any of the terms and conditions.
- (b) The bidder goes in to liquidation voluntarily or otherwise.
- (c) The service is found unsatisfactory during the warranty period.

10.7) The Earnest Money Deposit (EMD): may be forfeited-

- (a) If the bidder withdraws its bid during the period of bid validity

-OR-

- (b) In case of successful bidder and if the bidder fails to sign the contract and furnish the Performance Bank Guarantee(PBG) from the date of the order.

10.8) Successful bidder's Earnest Money Deposit (EMD): will be discharged upon the bidder furnishing the Performance Bank Guarantee (PBG) along with all other compliances of supply, installation, commissioning etc.

10.9) Site not ready: In case it is found that, the site is not ready for delivery and installation, Office of the District Judge of concerned District/Presiding Officer of Tribunal or Special Court concerned will make arrangements to take material into stock, test the items and certify for further needful steps.

10.10) The quantity: of items to be procured is indicative & the same may vary.

10.11) Rate Contract Period: This rate contract is valid for a period of **24 (Twenty Four) months** from the date of entering into the agreement. High Court of Manipur reserves the right to place orders for additional quantities as and when required during this period as per **clause 8** of the tender document..

10.12) The bidder should not have been blacklisted: by Central Government / Government of Manipur/any Other State Government/UT or its agencies for any reasons including for corrupt or fraudulent practices or for indulging in unfair trade practices or for backing out from execution of contract after award of work.

10.13) Service Centre of the Bidder: Bidder should have at-least one authorized Service Centre in the State of Manipur and the same shall be furnished to this office at any time on demand. In case the Bidder does not have one, the bidder will have to open/arrange a Service Center within one month of the issue of the Purchase Order.

10.14) Pending Judicial Case: Neither the bidder nor the OEM shall have any pending case with Central/State/UT pertaining to fraud/any corrupt practices in India.

10.15) Technical Manuals: All equipments will have to be supplied with all the detailed operational & maintenance manuals and software drivers at free of cost.

10.16) Currency Variation: High Court of Manipur is not responsible for variation in foreign currency exchange rates.

11) SPECIFICATION OF Annexure-2.

STATEMENT SHOWING THE SPECIFICATION OF (I) DISPLAY MONITOR WITH BASIC SHARED COMPUTING CLIENT AND CABLE.

<u>Display Monitor & Bidders Compliance Sheet.</u>			
Displays Monitor for Current Case Display outside Court Room with basic shared computing client and cable of required length and Bidders Compliance sheet.			
Sl. No.	Specification	Particulars	
Display Monitors			Bidders Compliance Remarks
1	Make and Model No.	(exact details to be provided by the bidder with its official brochure)	
2	Display Type & Technology	HD Wide Screen Backlit TFT LED Anti-Glare Display	
3	Screen Size	24 inches	
4	Resolution	HD Resolution	
5	Viewing Angle	170 degrees or more horizontal and vertical	
6	Orientation	Landscape	
7	Color	16 Million or more	
8	Video Input	VGA / HDMI / Display Port If not having the required port, necessary converter required to connect it to the thin client system to be provided with this Display Monitor HDMI/VGA/Display Port Cable Included	
9	Energy Certification	Energy Star (EPA) ver 5.0 / BEE India Star ver 1	
10	TCO Certification	Relevant Category of TCO Certification required	
11	Mounting	Wall - Arm Mountable through VESA bracket Mounting Kit inclusive	
12	Power Supply	200 - 250 V AC 50 Hz,	
		Power Cable included	
13	Visibility	Must have optimum outdoor visibility	

Thin / Mini PC Client		
14	Processor	Industry Standard 1.8 GHz or above Speed Processor
15	Video Controller	On board video controller
16	RAM	2 GB or above expandable upto 4 GB
17	Storage	8 GB or above (eMMC/SSD)
18	Monitor	18.5" or higher TFT LCD Flat HD monitor with 5 ms or better response time
19	Display Ports	VGA / HDMI / Dual DisplayPort If VGA or HDMI or DisplayPort not there, convertor to be provided which may be required to connect to the client system with Display Monitor.
20	USB Ports	At least 3 USB ports ver 2.0 or above
21	Bootability	BIOS should support bootability from USB device
22	Network	Gigabit Ethernet Controller with WOL support Ipv4 & IPv6 Compliant with RJ45 Port
23	Mounting	Ultra small form factor chassis mountable at rear side of the monitor with VESA Mount Compatible (Wall - Arm Mount Kit included in addition to the Kit required for Display Monitor)
24	Operating System Compatibility	Embedded with linux OS. All hardware must be compatible with Ubuntu Linux OS 14.04
25	Hardware Drivers	Supplier to provide latest drivers for all hardware for Ubuntu-Linux OS 14.04
26	Peripheral Devices	Keyboard & Mouse not required
27	Power Supply	External Power Adaptor for 200 - 250 V AC 50 Hz (Power Cable included)

28	Software	Linux & Open/Libre Office embedded in Flash RAM / Storage	
		JVM Support for Linux Firefox & Mozilla	
		Multilingual support	
		Thin Client Management S/w	
Compatibility between Display Monitor and Thin / Mini PC Client			
29	Compatibility	Display Monitors and Thin / Mini PC Clients to be supplied must be compatible with each other for display connectivity while also adhering to all the technical specifications given in these specifications	
Common features of Display Monitor and Thin / Mini PC Clients			
30	Original Equipment Manufacturer (OEM) Product	Original Equipment Manufacturer (OEM) Manufacturer or its authorized distributor/dealers with OEM	
31	Warranty	5 years on side Comprehensive Warranty support with L 1 support from bidder and L2 support from OEM	
32	Service Centre	Must have / preferred Company Authorized Service Centre in Capital City / High Court Place	
All the above specifications should be read as equivalent or better than			

Annexure-2A.

**STATEMENT SHOWING THE SPECIFICATION OF (II)EXTRA MONITOR +
2 PORT VGA / HDMI SPLITTER / EXTENSION / DISTRIBUTION UNIT**

Extra monitor & Bidders Compliance Sheet			
Extra Monitor + 2 port VGA/HDMI Splitter/Extension/Distribution Unit			
Sl.No.	Specification	Particulars	Bidders Compliance Remarks
Display Monitors			
1	Make and Model No.	(exact details to be provided by the bidder with its official brochure)	
2	Display Type & Technology	HD Wide Screen Backlit TFT LED Anti-Glare Display	
3	Screen Size	18.5/19 inches	
4	Resolution	HD Resolution	
5	Viewing Angle	170 degrees or more horizontal and vertical	
6	Orientation	Landscape	
7	Color	16 Million or more	
8	Video Input	VGA / HDMI / Display Port If not having required port, necessary converter required to connect it to the computer system already available with the Court through the Splitter being provided with this Display Monitor HDMI/VGA/DisplayPort Cable included	
9	Energy Certification	Energy Star (EPA) ver 5.0 / BEE India Star ver 1	
10	TCO Certification	Relevant Category of TCO Certification required	
11	Mounting	VESA Mount option required	
12	Power Supply	200 - 250 V AC 50 Hz Power Cable included	
VGA/HDMI/DisplayPort Splitter			
13	VGA/HDMI Splitter	USB Powered VGA or HDMI or Display Port two port Splitter (3 Mtr length) as per video connectivity options in the above Display Monitor and	

		the already available Computer System with the	
		Court. Relevant USB Cable and VGA/HDMI/Display Port Cable Required	
Common features of Display Monitor VGA/HDMI/DisplayPort Splitter			
14	Original Equipment Manufacturer (OEM) Product	Original Equipment Manufacturer (OEM) Manufacturer or its authorized distributor/dealers with OEM	
15	Warranty	5 years on side Comprehensive Warranty support with L1 support from bidder and L2 support from OEM	
16	Service Centre	Must have / preferred Company Authorised Service Centre in Capital City / High Court Place	
All the above specifications should be read as equivalent or better than.			

IN WITNESS WHEREOF, THE PARTIES HAVE AGREED AND EXECUTED THIS AGREEMENT ON THIS DAY 2016 AT IMPHAL IN THE PRESENCE OF THE FOLLOWING WITNESS.

For M/s.

For High Court of Manipur

Name:

Name:

Designation:

Designation: Joint Registrar
(Judl. & Bench)

Signature:

Signature:

Rubber stamp / Seal

Rubber stamp / Seal

Date:

Date:

Witness:

1.

2.